

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.177/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Petition No. 53/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondent : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL & ERAPL
Mr. Siddharth Niggotia, Advocate, TPSL & ERAPL
Mr. R Jatin Katiyar, Advocate, TPSL
Mr. Adarsh Singh, Advocate, TPSL
Shri Aniket Kanhaa, Advocate, ERAPL
Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Alok Kumar Mishra, NLDC & NRLDC
Shri Ashok Rajan, NLDC & NRLDC
Shri Ajit Kumar Yadav, NLDC & NRLDC
Ms. Purna Priyadarshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL



Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the Petitioners have filed and/or intend to file applications in these Petitions seeking amendment of the Petition and impleadment of transmission licensees/TSPs responsible for implementing the relevant transmission elements. Accordingly, the learned counsel requested that these matters may be adjourned by two weeks and be listed along with these IAs filed therein.

2. The learned counsel for the Respondents, CTUIL and PGCIL, sought liberty to file their respective replies/responses to the said applications upon listing.
3. The Petitioner is directed to submit, on an affidavit, within two weeks, the information called for vide RoP for hearing dated 12.5.2026.
4. Considering the request of the learned counsel for the Petitioners, these matters were adjourned.
5. The Petitions, along with IAs, will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)